

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

38.

C.P. (IB)/299(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Ashwini Chavan

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Sagar Dhakane i/b Agama Law Associates, Ld. Counsel for the Financial Creditor present. Mr. Vivek Patil, Ld. Counsel for the Personal Guarantor present through VC. Ms. Mitali Bhatt a/w Adv. Ayush Rajani i/b AKR Legal, Ld. Counsel for the Resolution Professional present through VC.
2. This Bench observes that on 13.03.2024, two weeks' time was granted to the Personal Guarantor for filing reply. Today, Counsel for the Personal Guarantor present through VC and again seeks time to file reply. This Bench observed that this is a delaying tactic of Ld. Counsel for the Personal Guarantor. This Bench has taken a serious view and imposes costs of Rs.15,000/-. The Personal Guarantor is directed to file reply within one-week subject to costs of Rs.15,000/- to be paid to "Bharatkosh".
3. List this matter on **10.06.2024** for compliance/further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)